

स्वाधीनता सेनानियों की पेंशन में वृद्धि

3265. श्रीमती कृष्णा साही: क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि सरकार के पास स्वाधीनता सेनानियों की पेंशन बढ़ाने का कोई प्रस्ताव है; और

(ख) यदि हां, तो उक्त पेंशन में कब तक और कितनी वृद्धि की जाएगी?

गृह मंत्रालय में राज्य मंत्री (श्री योगेन्द्र मकवाना): (क) जी नहीं श्रीमान। वास्तव में पेंशन की राशि 1-8-1980 से बढ़ा दी गई है। इस संबंध में घोषणा सदन के दोनों सदन में जुलाई, 1980 में कर दी गई थी। उदार पेंशन योजना में अन्य बातों के साथ-साथ जीवित स्वतंत्रता सेनानियों की पेंशन 200 रुपये से बढ़ा कर 300 रुपये प्रति माह करने और स्व. स्वतंत्रता सेनानियों की विधवाओं के संबंध में प्रत्येक अविवाहित लड़की के लिए 50 रु. की अतिरिक्त व्यवस्था सहित 100 रु. से बढ़ा कर 200 रु. प्रतिमाह बढ़ाने की व्यवस्था है, बसने की यह राशि 300 रु. से अधिक न हो।

(ख) प्रश्न नहीं उठता।

Optimization Special Component Plan

3266. SHRI CHANDRABHAN ATHARE PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government have had discussions with the State Governments in connection with optimization of Special Component plan for Scheduled Castes in the context of special Central assistance; and

(b) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). The Special Central Assistance to the Special Component Plan for the Scheduled Castes to the States was commenced in March, 1980. There after, discussion between Government of India, the Planning Commission and

the State Governments have been held on the draft Special Component Plans of the States. These have helped the State Governments in the formulation and in the improvement of their Special Component Plans.

Enquiry against Nationalised Companies

3267. SHRI SUBHASH CHANDRA BOSE ALURI:
SHRI DAULATSINHJE
JADEJA:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Government's attention has been drawn to news appearing in Hindustan Times dated the 15 October, 1980, that officers of three nationalised companies demanded that Ministry of Industry should enquire into the working of the companies; and

(b) if so, the reaction of Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) Yes, Sir.

(b) Government is seized of financial and other problems facing the three nationalised companies referred to in the news item, viz., Burn Standard Co. Ltd., Braithwaite & Co. Ltd., and Jessop & Co. The statements of the Officers Association highlighted in the news item lack sufficient basis to call for specific enquiry.

Cooperation between India and Russian Planning Bodies

3268. SHRI KESHAVARAO PARDHI: Will the Minister of PLANNING be pleased to state:

(a) whether he visited Moscow in connection with the cooperation between Indian and Russian Planning bodies;

(b) if so, the dignitaries with whom talks were held and the outcome thereof;

(c) the sphere of Soviet collaboration during Sixth Five Year Plan for which talks were held; and

(d) the outcome thereof?

THE MINISTER OF PLANNING AND LABOUR (SHRI NARAYAN DATT TIWARI): (a) Yes, Sir.

(b) to (d). Discussions were held with some of the Soviet Ministers and leaders. The discussions mainly related to cooperation between Planning bodies of India and the USSR. However, some preliminary discussion also took place on Indo-Soviet economic cooperation during the Sixth Plan. The discussions are still not conclusive. It is, therefore, not possible at this stage to spell out the details of Indo-Soviet economic cooperation during the Sixth Plan.

Indepth study of Irrigation, Road transport and State Electricity Boards

3269. **SHRI K. T. KOSALRAM:** Will the Minister of PLANNING be pleased to state:

(a) the salient features of the in-depth study of the performance of the State Governments in three sectors of irrigation, road transport and State Electricity Boards during 1979-80 in which the States have incurred massive losses to the tune of Rs. 1400 crores; and

(b) the action taken thereon?

THE MINISTER OF PLANNING AND LABOUR (SHRI NARAYAN DATT TIWARI): (a) In the context of the estimation of financial resources for the Sixth Five year Plan, 1980-85, the financial performance of three sectors irrigation, road transport and State Electricity Boards, was also examined and their losses in 1979-80 were estimated at about Rs. 900 crores. The Ministry of Energy had also set up in 1978, a Committee to examine in-depth, inter-alia, the financial performance of State Electricity Boards and to make recommendation to improve them. The irrigation losses are due to lack of full utilisation of irrigation potential and fixation of uneconomic water rates. The losses of State Road Transport Corporations are due to several factors including escalation in the costs of fuel spares and material and increase in the emoluments of their employees etc. The losses of State Electricity Boards apart from

uneconomic tariff, have been found to be due to poor operational efficiency, high fixed costs, substantial losses in transmission and distribution etc.

(b) As indicated in the Framework of the Sixth Five Year Plan 1980-85, approved by the National Development Council in August 1980, the State Governments have been advised to charge economic prices for supply of water, electricity and transport services and take other measures to wipe out these losses to the maximum extent during the Plan period. The Report of the Committee mentioned above in regard to the performance of State Electricity Boards has been sent to the State Government and the implementation of its recommendations is being taken up by the Ministry of Energy in consultation with them.

Maruti Limited

3270. **SHRI ATAL BIHARI VAJ-PAYEE:** Will the Minister of INDUSTRY be pleased to state:

(a) break-up of the assets of Maruti Limited under the headings:

(1) land; (2) building; (3) machinery; (4) deposits; and (5) miscellaneous;

(b) break-up of the liabilities of Maruti Limited under the headings:

(1) loans; (2) interest on loans; (3) advances from dealers etc.; (4) salaries and wages; (5) payments for goods purchased; and (6) miscellaneous; and

(c) payments made by Maruti Limited since 1.10.80 to clear the liabilities?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) and (b). The details of assets and liabilities of the company as furnished in the Statement of Affairs as on 22nd July, 1977, filed under section 454 of the Companies Act with the Official Liquidator attached to the Punjab & Haryana High Court, are furnished in the enclosed statement.

(c) No payments have been made by Maruti Limited since 1st October, 1980, to clear the liabilities.